

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3634
ANSWERED ON:05.08.2014
CRIME AGAINST FOREIGNERS
Adhikari Shri Sisir Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether cases of crime against foreigners, both men and women have been reported in the country;
- (b) if so, the number of such cases registered and persons arrested along with the action taken against the guilty during each of the last three years and the current year, State and crime-wise; and
- (c) the steps taken by the Government to curb such incidents in future along with the advisories issued to the State Governments and Police Departments in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

- (a) to (b): The Specific data/information in respect of crimes against foreigners men and women is not maintained centrally.
- (c): 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. However, Ministry of Tourism has advised all the State Governments / Union Territory Administrations to deploy Tourist Police in the States/Union Territories. Ministry of Tourism also formulated the guidelines for formation of Tourist Security Organisations. It has adopted the Code of Conduct for ' Safe & Honourable Tourism' which is a set of guidelines to encourage tourism activities to be undertaken with respect for basic rights like dignity, safety and freedom from exploitation of foreign tourists.